

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 63/MP/2013 with I.A. No.10/2013

Subject : Petition under Section 79 (1) (c) of the Electricity Act, 2003 read with Regulations 18 and 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-Term and medium term open access in inter-State transmission and related matters) Regulations, 2009 for (a) relinquishment of long term of open access from 250 ME to 0 MW and (b) change in target region from Northern Region, Western Region to Southern Region.

Date of hearing : 16.7.2013

Coram : Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member

Petitioner : Lanco Kondapalli Power Limited

Respondent : Power Grid Corporation of India Limited, Gurgaon

Parties present : Shri Amit Kapur, Advocate for the petitioner
Shri S.Mukherjee, Advocate for the petitioner
Shri Vishal Anand, Advocate for the petitioner
Shri M.G.Ramchandran, Advocate, GETCO
Shri Darshan Singh

Record of Proceedings

Learned counsel for the petitioner submitted that as per Commission`s direction, the petitioner has impleaded all beneficiaries of Northern and Western Regions as parties to the petition and copy of the petitioner has already been served to them. However, no reply has been received from the respondents. Learned counsel for the petitioner requested to issue interim direction to PGCIL, not to raise any further bills for long term access available with the petitioner in terms of CERC`s Sharing Regulations.

2. Learned counsel for the GUVNL sought ten days time to file reply to the petition.
3. The representative of the SRLDC submitted that SRLDC has filed an I.A. to be impleaded as party to the petition for submission of difficulties in system operation due to change in target region/reduction of LTA/MTOA approval quantum
4. The Commission directed the petitioner to implead SRLDC as respondent to the petition and file revised memo of parties. The Commission further directed SRLDC to serve copy of the IA on the petitioner.
5. The Commission further directed the respondents to file their replies by 26.7.2013. The petitioner was allowed to file its rejoinder, if any by 7.8.2013.
6. The petition and I.A shall be listed for hearing on 13.8.2013.

By order of the Commission,

**Sd/-
(T. Rout)
Joint Chief (Law)**